

GOVERNMENT OF INDIA
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
DEPARTMENT OF PUBLIC ENTERPRISES

RAJYA SABHA

UNSTARRED QUESTION No. 353

TO BE ANSWERED ON 13.12.2018

Land and other assets under CPSEs

353. SHRI SANJAY RAUT:
SHRIMATI SHANTA CHHETRI:

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Central Government has identified huge tracts of land and other assets of some Central Public Sector Enterprises (CPSEs) that would be hived off and disposed separately;
- (b) if so, the details thereof; and
- (c) the manner in which Government proposes to utilise these funds so collected through the sale of these assets?

ANSWER

THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES

(SHRI BABUL SUPRIYO)

(a) & (b) CPSEs function under their administrative Ministries / Departments. Matters relating to Central Public Sector Enterprises (CPSEs) including those relating to land and other assets of CPSEs are dealt with by the CPSEs in consultation with their administrative Ministries / Departments. Identification of land and other assets of CPSEs & their hiving off and disposal, if any, are done by the CPSEs and its administrative Ministries / Departments. As the nodal Ministry of CPSEs, DPE has on 14.6.2018 issued guidelines on time bound closure of sick / loss making CPSEs and disposal of movable and immovable assets of CPSEs to all the administrative Ministries/ Departments of CPSEs. These guidelines are also available on the DPE website ((www.dpe.gov.in) under “DPE guidelines” under “Financial policies” at Sl.No.32).

(c) As per the guidelines issued on 14.6.2018, the administrative Ministry / Department / CPSE in consultation with Land Management Agency identifies/ undertakes sale/ transfer of land of CPSE under closure. As per para 7 of the guidelines, proceeds from sale of assets after making payment for all liabilities would be deposited in Consolidated Fund of India.